

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA/3493/2024 In C.P. (IB)/939(MB)2020

IN THE MATTER OF

Abhyudaya Cooperative Bank Ltd ... Petitioner

VS

Mithila Cars Pvt Ltd ...Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Aditya Mishra (VC)

For the Respondent: None present

ORDER

IA 3493/2024 - The prayer in the present application is for grant of exclusion from 19.12.2023 to 16.02.2024 on the ground that the period of liquidation expired on 19.12.2023 and the present liquidator got the present assignment on 16.02.2024. Thus, virtually the counsel contended that this period deserves to be excluded from the period of liquidation. Further prayer of the counsel is for grant of extension for 6 months from 16.02.2024 till 16.08.2024. Counsel for the applicant has submitted that E-auction notices for sale of the assets have already been issued. They are in the process of auctioning of land and building and they have already been able to auction of BS-IV vehicle. In view of the submissions made by learned counsel extension of 6 months is granted. It is made clear that no further extension shall be granted in the present case. Accordingly, IA is **allowed** and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/